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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 2724 of 1997

New Delhi, dated this the 26th May, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Suresh Pal,  
S/o Shri Ram Swaroop,  
R/o C-39/19, Vill. Nangla Manchi,  
Ring Road,  
New Delhi.

..... APPLICANT

(By Advocate: Shri B.B. Raval)

Versus

Union of India through

1. The Secretary,  
Ministry of Environment & Forests,  
Govt. of India,  
Paryavaran Bhawan,  
CGO Complex,  
Lodhi Road,  
New Delhi-110003.
2. The Director,  
National Zoological Park,  
Mathura Road,  
New Delhi-110003.

..... RESPONDENTS

(By Advocate: Shri M.K. Gupta)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks grant of temporary status in terms of DOPT O.M. dated 10.9.93 followed by regularisation in turn.

2. I have heard Shri Raval for applicant and Shri M.K. Gupta for respondents.

3. It is not denied that applicant was engaged by respondents as Casual Labourer in 1988 through Employment Exchange and has been in service with them with breaks since then till his services were disengaged on 13.7.97.

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4. The reasons for the applicant's disengagement as stated by respondents in their reply is his reported misbehaviour with some zoo officials. One such complaint is dated 9.1.95 (Ann. R-2) received against him, in respect of his misbehaviour with Shri Riaz Ahmed Khan, Education Assistant-cum-Garden In charge in the Zoo.

5. Shri Raval states that the said complaint is false, as applicant was only protesting against the action of Shri Khan in inducting certain Casual Labourer in the organisation in violation of rules. Shri Gupta, however, states that Shri Khan had nothing to do with the induction of casual labourer(s) and hence applicant's contentions had no basis.

6. Without considering it necessary to go any further into this aspect of the matter, and having regard to the fact that applicant has put in service with respondents for many years, although with breaks, I dispose of this O.A. with a direction to Respondent No.2 to summon the applicant, on any working day by 15.6.98, and provided applicant tenders his unqualified regrets to him for any imputation which he may have been made in regard to Shri Khan, R-2, should consider

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reengaging the applicant as a Casual Labourer in preference to outsiders and juniors, subject to availability of work.

7. Thereafter, applicant may work out his rights for grant of temporary status and eventual regularisation which should be considered by respondents in accordance with O.M. dated 10.9.93 and other relevant rules and instructions on the subject.

8. The O.A. stands disposed of in terms of Para 6 above. No costs.

*Adige*  
(S.R. Adige)  
VC (A)

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